

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 2404
TO BE ANSWERED ON 16.03.2022**

MPLADS FUND FOR EDUCATIONAL INSTITUTE

2404. ADV. A. M. ARIFF:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has taken any steps to periodically review the guidelines for the implementation of MPLAD Scheme and if so, the details thereof;

(b) whether the Government intends to increase the limit of Rs. 50 lakh that can be earmarked from MPLADS funds in its life time applicable for aided educational institutions run by trusts/societies and if not, the reasons therefor;

(c) whether the Government is likely to consider allowing Members of Parliament to recommend the utilization of amount available under MPLADS to meet the recurring expenses of Kendriya Vidyalayas which are on the verge of closure and if not, the reasons therefor; and

(d) whether the Government has received any proposal for allocating a part of MPLADS funds to meet the recurring expenses of Kendriya Vidyalayala, Kayamkulam in Kerala to its sponsoring agency, National Thermal Power Corporation (NTPC) and if so, the status thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a) The review and revision of MPLADS Guidelines is a dynamic process. Ministry receives and examines new suggestions and inputs from stakeholders on a continuous basis and incorporates the same in the Guidelines, if the suggestions are found to be feasible and aligned with the objective of the MPLAD Scheme.

(b) There is no such proposal under consideration of the Government, at present.

(c) There is no such proposal under consideration of the Government, at present, as the recurring expenses are not permissible under MPLADS Guidelines.

(d) One reference, dated 10-01-2022 was received from Sh.A.M.Ariff, Hon'ble MP(LS) regarding allocation of MPLADS funds to meet recurring expenses of Kendriya Vidyalaya, Kayamkulam to its sponsoring agency National Thermal Power Corporation (NTPC). The objective of the MPLAD Scheme is to enable Hon'ble MPs to recommend works of development nature with emphasis on the creation of durable community assets based on the locally felt needs to be taken up in their constituencies and the expenditure proposed by the Hon'ble MP was of recurring nature [Annexure-II of MPLADS Guidelines] and was also not covered under the list of works permissible for education sector [Annexue-IV-E(Sector-02) of MPLADS Guidelines]. The extracts of relevant portions of Guidelines [Annexure-II and Annexue-IV-E(Sector-02) of MPLADS Guidelines] are enclosed as Annexure-A and Annexure-B. The reference was accordingly replied vide letter , dated 2-2-2022 (Annexure-C).

[ANNEXURE FOR REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2404 REFERRED TO PART (d) FOR REPLY ON 16.03.2022]

Annexure-II

LIST OF WORKS PROHIBITED UNDER MPLADS

1. Office and residential buildings belonging to Central and State Governments, their Departments, Government Agencies/Organizations and Public Sector Undertakings. However, construction of Railway Halt Station, subject to provision of para 3.35 will be permissible.
2. Office and residential buildings and other works belonging to private and commercial organizations.
3. All works involving commercial establishments/units.
4. All maintenance works of any type. However, re-boring of hand pumps, subject to provision of para 3.32 will be permissible.
5. All renovation and repair works. (However, works of retrofitting of essential lifeline buildings, viz Govt. hospitals, Govt. Schools and public buildings to be used as shelters in an emergency and heritage and archaeological monuments and buildings with specific permission available from the Archaeological Survey of India will be permitted under MPLADS).
6. Grants and loans, contribution to any Central and State/UT Relief Funds.
7. Naming of assets after any person.
8. Project of movable items except as those provided in Annexure-IIA.
9. Acquisition of land or any compensation for land acquired.
10. Reimbursement of any type of completed or partly completed works or items.
11. Assets for individual/family benefits. (However, as per para 3.28 of the guidelines, tricycle (including motorized), artificial limbs and battery operated motorized wheelchair to differently abled deserving persons are permitted). MPs may also provide MPLADS funds to Centrally Sponsored Schemes providing assets for individual/family use, with the proviso that the M.P. will not add or change the priority list or any of the criteria for selection declared in the centrally sponsored scheme. He may not nominate specific individuals as beneficiaries, but can nominate the geographical area where these MPLADS funds would be spent.
12. All revenue and recurring expenditure.
13. Works within the places of religious worship and on land belonging to or owned by religious faith/group. (However, construction of crematoriums and structures on burial/cremation grounds irrespective of religious faith can be taken up under the MPLADS regardless of the location being adjacent to or falling within the area under the places of religious worship).
14. Deleted.
15. Construction of Swagat Dwars.
16. Execution of works in unauthorized colonies.

ANNEXURE-B**[ANNEXURE FOR REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2404 REFERRED TO PART (d) FOR REPLY ON 16.03.2022]**

Annexure-IVE

LIST OF SECTOR AND SCHEMES CODES (This is sector wise type of illustrative works under MPLADS and is subject to the provisions in the Guidelines. This is not to be treated as an exhaustive list, nor a shelf of projects/master list of eligible items under MPLADS.

Sl. No.	WORKS	SECTOR	SCHEME
II.	EDUCATION	02	
1.	Building for Government educational institutions	02	001
2.	Buildings for Government aided/un-aided educational institutions	02	002
	Computers for Govt. and Govt. aided educational institutions	02	003
4.	Construction of Dining Halls and Kitchen with Fixed Purifier and Solar Geyser for Mid-Day Meal Scheme	02	004
5.	Other projects for educational institutions	02	999

[ANNEXURE FOR REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2404 REFERRED TO PART (d) FOR REPLY ON 16.03.2022]

अरिन्दम मोदक, आई.एस.एस.
उप-महानिदेशक
ARINDAM MODAK, ISS
Deputy Director General



भारत सरकार
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय
खुरशद लाल भवन, जनपथ, नई दिल्ली-110001

Government of India
Ministry of Statistics and Programme Implementation
Khurshid Lal Bhawan, Janpath, New Delhi-110001
Tel. (O) : 011-23742150, 23344689
Fax : 011-23742067
Email : arindam.modak@gov.in

D.O. No. L-11/02/2019-MPLADS

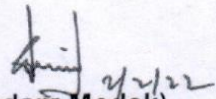
Dated 02.02.2022

Sir,

Kindly refer to your letter No. Alp/MP/14/2022 dated 10.01.2022 on the subject cited above whereby you have proposed to transfer the amount required to meet the recurring expenses of Kendriya Vidyalaya, Kayamkulam to NTPC out of MPLADS fund beginning from FY 2022-23.

2. The objective of the scheme is to enable MPs to recommend works of developmental nature with emphasis on the creation of durable community assets based on the locally felt needs to be taken up in their Constituencies.
3. The proposed expenditure which is of recurring nature, is not covered by the list of works permissible for education sector under MPLADS is given at Annexure IV-E (Sector 02) of the MPLADS guidelines (copy enclosed). I hope it clarifies the position.

With regards,


(Arindam Modak)
Deputy Director General

Shri A.M. Ariff,
Hon'ble Member of Parliament (LS),
408, Vithalbhai Patel House,
Rafi Marg, New Delhi-110001.